

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO. 5040**

TO BE ANSWERED ON FRIDAY, THE 1ST APRIL, 2022

Funding under POCSO Act.

5040. SHRI B.N. BACHE GOWDA:

SHRI PRATHAPSIMHA:

DR. UMESH G. JADHAV:

SHRI L.S. TEJASVI SURYA:

SHRI B.Y. RAGHAVENDRA:

SHRI SANGANNA AMARAPPA:

Will the Minister of Law and Justice be pleased to state:

- (a) whether the Government has released funds to State Governments to establish special courts in each judicial district for hearing/deciding offences under Protection of Children from Sexual Offence (POCSO) Act;
- (b) if so, the details of funds released and utilized so far since the enactment of POCSO Act, State/UT-wise; and
- (c) if not, the reasons therefor ?

**ANSWER
MINISTER OF LAW & JUSTICE
(SHRI KIREN RIJJU)**

(a) to (c): Department of Justice has started a Centrally Sponsored Scheme for setting up of 1023 Fast Track Special Courts (FTSCs) for expeditious trial and disposal of cases related to rape and Protection of Children from Sexual Offence (POCSO) Act, in pursuance to the Criminal Law (Amendment) Act 2018. As per the direction of Hon'ble Supreme Court of India in Suo Moto 1/2019 dated 25.7.2019, out of 1023 FTSCs, 389 exclusive POCSO (e-POCSO) Courts needed to be established in 389 Judicial Districts across the

country where more than 100 POCSO Act cases were pending (as on 30.06.2019). Initially, the Scheme was for 1 year which has now been continued up to 31.03.2023 at a cost of Rs. 1572.86 crore with Central share of Rs.971.70 crore. Central share is to be met from Nirbhaya Fund. As per information received from the High Courts for the month of February, 2022, total 712 FTSCs including 399 exclusive POCSO Courts have been operationalized. The status of funds released to State/UT Governments and its utilization for FTSCs including e-POCSO Courts is given at **Annexure**.

Annexure

Annexure as referred in Reply to Lok Sabha Unstarred Question No. 5040

Status of Central Share of Funds Released and UC Received

(as on 29.03.2022)

(Rs. in Cr.)

S.No.	State/UT	Amount Released in 2019-20	UC received in 2019-20	Amount Released in 2020-21	UC received in 2020-21	Amount Released in 2021-22	UC received in 2021-22
1	A&N Island	0	0	0	0	0	0
2	Andhra Pradesh	1.8	0	0	0	0	0
3	Arunachal Pr.	0	0	0	0	0	0
4	Assam	2.85625	2.8562	1.86875	0.3024	3.375	0
5	Bihar	2.025	2.025	15.26255	15.26255	20.25	0
6	Chandigarh	0.1875	0		0	0	0
7	Chhattisgarh	3.375	0.744	3.375	3.375	4.259	0
8	Delhi	3.6	0	0	0	0	0
9	Goa	0.225	0.225	0	0	0	0
10	Gujrat	7.875	1.166	7.875	0	0	0
11	Haryana	3.6	3.6	3.6	1.8	3.6	0
12	Himachal Pr.	1.0125	0.644	1.51875	0	0	0
13	J&K	0.5625	0.56	0	0	2.635	0
14	Jharkhand	4.95	0	4.95	0	0	0
15	Karnataka	6.975	2.888	0	0	6.635	5.47
16	Kerala	8.4	0	0	0	0	0
17	Madhya Pr.	15.075	15.075	15.0750	15.075	26.175	15.075
18	Maharashtra	31.05	2.044	0	0	0	0
19	Manipur	0.675	0.665	0.675	0.011	0.3375	0
20	Meghalaya	1.6875	0	0	0	0	0
21	Mizoram	1.0125	1.0125	1.0125	1.0125	2.02625	0.50625
22	Nagaland	0.3375	0.3375	0.3375	0.2205	0	0
23	Odisha	5.4	0	1.3	4.23	16.2	7.64
24	Puducherry	0	0	0	0	0.1125	0
25	Punjab	2.7	0	0	0	0	0
26	Rajasthan	5.85	5.85	14.4	14.4	19.745	10.125
27	Tamil Nadu	3.15	3.15	3.15	3.15	2.59	2.59
28	Telangana	8.1	0.62	0	0	0	0
29	Tripura	1.0125	0.91325	1.0125	0	0	0
30	Uttar Pr.	13.80625	13.8062	84.29375	35.2695	24.525	16.23
31	Uttarakhand	2.7	2.2468	0	0	2.092	0
32	WB	0	0	0	0	0	0
	Total	140	60.42845	159.7063	94.10845	134.5573	57.6363